

CWP No. 21033 of 2015

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**Davinder Kaur**  
**Vs.**  
**State of Punjab and others**

Present: Mr. K.G. Chaudhary, Advocate  
for the petitioner.

Ms. Sunint Kaur, Assistant Advocate General, Punjab.

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Learned counsel for the respondents states that the claim of the petitioner with regard to the grant of benefit under the provisions of Person with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 will be considered and appropriate orders will be passed in that regard within a period of three months from today.

Let the order so passed after the said consideration be placed on record by the next date of hearing.

Adjourned to 30.03.2020.

**December 12, 2019**  
*kanchan*

**(HARSIMRAN SINGH SETHI)**  
**JUDGE**